

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 23rd March, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 14 of 2017

A Bill further to amend the Tamil Nadu Value Added Tax Act, 2006.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Value Added Tax (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 4th day of March 2017.

Amendment of Second Schedule.

2. In the Second Schedule to the Tamil Nadu Value Added Tax Act, 2006,-

(1) in column (4), against Serial Number 6, for the expression "30 per cent", the expression "34 per cent" shall be substituted;

(2) in column (4), against Serial Number 7, for the expression "23.43 per cent", the expression "25 per cent" shall be substituted.

Tamil Nadu
Act 32 of
2006.

STATEMENT OF OBJECTS AND REASONS.

Tax collection from petroleum products contributes substantially to the State's own tax revenue. However, the falling price of petroleum products during the past 3 years has adversely impacted the revenue collection. In order to augment the revenue through revision of tax on the sale of petrol and diesel, the Government decided to increase the rate of tax on petrol with or without additives to 34 per cent and on High Speed Diesel Oil to 25 per cent.

2. To give effect to the above decision, a notification was issued under sub-section (1) of Section 86 of the Tamil Nadu Value Added Tax Act, 2006 (Tamil Nadu Act 32 of 2006) to amend the Second Schedule to that Act. As required under sub-section (2) of Section 86 of the said Act, a Bill to replace the above said notification has to be introduced in the Legislative Assembly.

3. The Bill seeks to give effect to the above decision.

K.C.VEERAMANI
Minister for Commercial Taxes

A.M.P. JAMALUDEEN,
Secretary.

